

GOVERNMENT OF INDIA
MINISTRY OF POWER

RAJYA SABHA
UNSTARRED QUESTION NO.3509
ANSWERED ON 23.03.2026

IMPLEMENTATION AND OUTCOMES OF THE REVISED SHAKTI POLICY

3509 SHRI BHUBANESWAR KALITA:

Will the Minister of **POWER** be pleased to state:

- (a) the details of total quantity of coal offered and actually allocated under various components of the Scheme for Harnessing and Allocating Koyala Transparently in India (SHAKTI) Policy during 2025, category-wise;
- (b) the extent to which coal linkages granted under SHAKTI Policy have translated into actual power generation capacity being operationalized;
- (c) the criteria and timelines prescribed for allocation of coal linkages under the revised SHAKTI Policy; and
- (d) the measures taken to improve uptake of coal offered under linkage auctions to ensure optimal utilization of domestic coal resources?

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a): During the calendar year 2025, Power Sector have been allocated coal under Para B(i) and Para (iv), of erstwhile Scheme for Harnessing and Allocating Koyala Transparently in India (SHAKTI) Policy, 2017, for a capacity of 140 MW and 5320 MW respectively. Further, under Window-I of Revised SHAKTI Policy, 2025, coal linkages were allocated to 11,260 MW capacity.

In addition to above, during the same period, Coal India Limited (CIL) conducted multiple rounds of auctions under Para B (iii) and Para B (viii) (a) of the erstwhile SHAKTI Policy, 2017 and allocated coal as mentioned below:

SHAKTI Policy, 2017	Round / Tranche	Quantity Offered (Million Tonnes)	Quantity Allocated (Million Tonnes)
Para B (iii)	Round 7 to 9	86.81	23.81
Para B(viii) (a)	Tranche XXII and XXIII	61.29	26.47
Total		148.10	50.28

(b): The entire coal linkage allocated under SHAKTI Policy to the thermal power plants is for the generation of electricity.

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(c) & (d): All the power generating companies are eligible for coal linkages under the revised SHAKTI Policy, 2025 issued by the Ministry of Coal (MoC) on 20.05.2025 as per the criteria and terms & conditions mentioned in the policy, timelines prescribed under the “Methodology for allocation / earmarking of coal linkage under revised SHAKTI Policy, 2025” issued by the Ministry of Power (MoP) on 17.07.2025.

The Government has introduced several measures to improve participation and uptake of coal offered under linkage auctions: -

- i. Thermal Power Plants of Central Sector, State Sector and Independent Power Producers (IPPs) have been made eligible for allocation of coal up to 100% Plant Load Factor (PLF) as per prevailing norms, as compared to 85% PLF under the earlier SHAKTI Policy, thereby facilitating higher utilisation of domestic coal.
- ii. Power generators have been provided flexibility to utilise linkage coal for generation of electricity to meet their Power Purchase Agreement (PPA) commitments as well as for sale through Power Market platforms, including the DEEP (Discovery of Efficient Electricity Price) portal. Further, Un-requisitioned Surplus (URS) power generated using linkage coal is also permitted to be sold in the power market, improving commercial viability and participation in linkage auctions.
- iii. Imported coal-based thermal power plants have also been allowed to participate in Window-II linkage auctions for securing domestic coal linkages, which helps in reducing dependence on imported coal while simultaneously increasing the uptake of domestic coal offered under linkage auctions.
